NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.18/(MAH)/2013 CA No. 137/2011 & 149/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2017

NAME OF THE PARTIES: Mrs. Girija K. Kutty

V/s.

M/s. Accord Shipping Agencies (I) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Kulli	Director Respondent	Ž.
2.	V.N. Ajekumen Av.	Asv. for Petitani	Ch 22/2/17

ORDER

CA Nos. 137/11 & 149/13 in TCP No.18/397-398/CLB/MB/MAH/2013 T CP No.82/111/CLB/MB/MAH/2013

- The Learned Representatives of both the sides are present. One of the Respondent i.e. R2 in person is present.
- 2. In compliance of the directions, the terms of the mutual settlement has been submitted in the office of NCLT on 27.01.2017. However, the copy of the same could not be served on the other side. Since one extra copy is on the record of NCLT, it is handed over to the Petitioner in Court, duly acknowledged.

...2...

<u>CA Nos. 137/11 & 149/13 in TCP No.18/397-398/CLB/MB/MAH/2013</u> <u>T CP No.82/111/CLB/MB/MAH/2013</u>

-2-

- 3. A chance is given to the Petitioner to peruse the terms and conditions and revert back on or before 24th March, 2017. The parties shall intimate in writing the progress of the settlement within one week thereafter.
- 4. Let this matter be enlisted for hearing on **03.04.2017**.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

22nd February, 2017.